COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FIRST TO THIRD REPORTS (ENGLISH VERSION)



Twelfth Lok Sabha

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FIRST REPORT

(Presented on 24-2-1999)

- I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present'the Report on their behalf, present this First Report.
- 2. The Committee met on 22 February 1999 for examination of the following Constitution (Amendment) Bills under rule 294(1) (a) of the Rules of Procedure:—
 - The Constitution (Amendment) Bill, 1999 (Insertion of new articles 75A and 164A) by Dr. T. Subbarami Reddy.
 - The Constitution (Amendment) Bill, 1998 (Insertion of new article 9A) by Shri Vaiko.
 - The Constitution (Amendment) Bill, 1998 (Amendment of article 171) by Shri A. Siddaraju.
 - 4. The Constitution (Amendment) Bill, 1999 (Amendment of article 179) by Shri K.C. Kondaiah.
 - The Constitution (Amendment) Bill, 1999 (Omission of article 44, etc.)
 by Shri Adityanath.
 - 6. The Constitution (Amendment) Bill, 1999 (Insertion of new article 371HA) by Shri Bachi Singh Rawat.
 - The Constitution (Amendment) Bill, 1999 (Insertion of new article 16A) by Shri S. Sudhakar Reddy.
 - The Constitution (Amendment) Bill, 1999 (Amendment of articles 173 and 174) by Shri K.C. Kondaiah.
 - The Constitution (Amendment) Bill, 1999 (Insertion of new article 44A) by Shri P.C. Thomas.

Examination of Constitution (Amendment) Bills

3. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

Findings of the Committee

1. The Constitution (Amendment) Bill, 1999 (Insertion of new articles 75A and 164A) by Dr. T. Subbarami Reddy.

The Bill seeks to insert new articles 75A and 164A in the Constitution with a view to providing for appointment of a caretaker Government during the period from the date of

announcement of general elections to the House of the People or Legislative Assembly of a State or from the date of dissolution of the House or till the date of constitution of the new House and the Prime Minister/Chief Minister and other Ministers shall not belong to any political party and they shall not be entitled to contest elections to the new House.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

2. The Constitution (Amendment) Bill, 1998 (Insertion of new article 9A) by Shri Vaiko.

The Bill seeks to insert a new article ¹9A in the Constitution with a view to enabling a person who, or either of whose parents, was a citizen of India and who has acquired the citizenship of any foreign State, to become a citizen of India also.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

 The Constitution (Amendment) Bill, 1998 (Amendment of article 171) by Shri A. Siddaraju.

The Bill seeks to amend article 171 of the Constitution with a view to omitting the provision that one-twelfth of the members of Legislative Council of a State shall be elected by graduates residing in a State.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

 The Constitution (Amendment) Bill, 1999 (Amendment of article 179) by Shri K.C. Kondaiah.

The Bill seeks to amend article 179 of the Constitution with a view to omitting the prevision that the Speaker of Legislative Assembly of a State shall not vacate his office until immediately before the first meeting of the Assembly after the dissolution.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

 The Constitution (Amendment) Bill, 1999 (Omission of article 44, etc.) by Shri Adityanath.

The Bill seeks to amend the Constitution with a view to making Uniform Civil Code enforceable throughout the country.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

 The Constitution (Amendment) Bill, 1999 (Insertion of new article 371HA) by Shri Bachi Singh Rawat

The Bill seeks to amend the Constitution with a view to empowering the President to authorise the Governor of the State of Uttar Pradesh with special responsibility of ensuring social and economic development of people living in the hill areas of the State.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

 The Constitution (Amendment) Bill, 1999 (Insertion of new article 16A) by Shri S. Sudhakar Reddy.

The Bill seeks to insert a new article 16A in the Constitution with a view to providing that all adult citizens shall have the right to employment and adequate means of livelihood and provision of financial assistance in case any citizen has not been provided with employment.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

8. The Constitution (Amendment) Bill, 1999 (Amendment of articles 173 and 174) by Shri K.C. Kondaiah.

The Bill seeks to amend articles 173 and 174 of the Constitution with a view to (i) lowering the qualifying age from 25 years to 21 years for contesting elections to Legislative Assembly of a State and from 30 years to 25 years for contesting elections to Legislative Council, and (ii) reducing the intervening period from six months to four months between two sessions of Legislative Assembly of a State.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

9. The Constitution (Amendment) Bill, 1999 (Insertion of new article 44A) by Shri P.C. Thomas

The Bill seeks to insert a new article 44A in the Constitution with a view to providing that it shall be the endeavour of the State to protect all religious places and the devotees who pray or worship therein.

After considering all aspects of the Bill, the Committee recommend that the member may be permitted to move for leave to introduce the Bill.

Recommendations

4. The Committee recommend that Dr. T. Subbarami Reddy and Sarvashri Vaiko, A. Siddaraju, K.C. Kondaiah, Adityanath, Bachi Singh Rawat, S. Sudhakar Reddy and P.C. Thomas be permitted to move for leave to introduce their Constitution (Amendment) Bills.

New Delhi; February 22, 1999 Phalguna 3, 1920 (Saka) P. M. SAYEED, Chairman, Committee on Private Members' Bills and Resolutions